

FIR No. 148/2020
PS. Shastri Park
U/s 380/458/411/34 IPC
State v Kuldeep

14.12.2020

Present: Ld. APP for State.

A letter alongwith original copy of personal bond of Kuldeep is received from Dy. Superintendent Central Jail No.12, Mandoli, Delhi. The same is directed to be kept alongwith file.

NITISH KUMAR SHARMA
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NITISH KUMAR SHARMA
Date: 2020.12.14
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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020

FIR No. 30/2020
PS. G.Puri
U/S 279/337 IPC
State v Unknown

14.12.2020

This is an application for status report
Proceedings conducted through video-conferencing

Present: Ld. APP for State.
None for applicant.

Status report filed by ASI Gajraj Singh. As none has joined on behalf of
applicant, let the matter be re-listed for 17.12.2020.

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KUMAR SHARMA
SHARMA Date: 2020.12.14 12:27:59
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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020

FIR No. 621/2013
PS. Khajuri Khas
U/s 279/337
State v Bhisham Pal

14.12.2020

This is the application for cancellation of the superdari on vehicle.

Present: Ld. APP for State.

Ld counsel for applicant.

Reply has not been filed by the IO in the present case. IO is directed to file the reply positively by next date of hearing.

Copy of this order be sent to IO through concerned Naib for information and compliance.

Put up for 22.12.2020

NITISH KUMAR SHARMA
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KUMAR SHARMA
Date: 2020.12.14 12:30:35
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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020

FIR No. 000341/20
PS. G.Puri
U/S 379 IPC
State v Unknown

14.12.2020

This is an application for release of mobile phone on superdari
Proceedings conducted through video-conferencing

Present: Ld. APP for State.

Applicant Bhoop Singh in person.

The present application for release of Mobile phone make REDMI 8A (blue colour bearing IMEI NO. 860669057135224, 860669057135262) on superdari has been filed by the applicant. It is stated by the applicant that he is the owner of the above said mobile phone with request to release the same to him on superdari.

Reply has been filed by HC Deepak Kasana wherein it is stated that accused was apprehended along with the above said stolen mobile phone and there is no objection for the release of said mobile phone on superdari.

Heard.

In these circumstances the aforesaid mobile be released to the applicant subject to the following conditions:

1. Mobile phone be released to its owner only subject to furnishing of superdarinama in the sum of Rs. 2,000/- to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, make, owner and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the applicant;
5. IO shall get the mobile phone value from a proper valuer and shall take a valuation report in this regard from the valuer.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to SHO concerned for compliance.

NITISH KUMAR SHARMA
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Date: 2020.12.14
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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020

FIR No. 650/2020
PS. Khajuri Khas
U/s 392/34

14.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr.PC on behalf of accused/applicant Shahid.

Present: Ld. APP for State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is further stated that accused is in JC since 23.09.2020 and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO ASI Surender Singh wherein he had also opposed the application.

After considering the respective arguments and perusing the record and the fact that chargesheet has been filed and trial will take its own time, this court of view that no fruitful purpose will be served by keeping the accused in judicial custody any longer pending trial. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;

ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;

iii) That he shall not tamper with evidence in any manner;

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iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

NITISH KUMAR SHARMA
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Date: 2020.12.14 12:31:40 +05'30'

(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020

FIR No. 823/2015
PS. G.puri
State v Deepak & Ors
U/s 323/341/506/509/34 IPC
14.12.2020

This is an application for compounding the present case.
Proceedings conducted through video conferencing on CISCO WEBEX

Present: Ld. APP for State.
Subhash Chander Ld. Counsel for complainant alongwith complainant
Virender Rajput Ld. Counsel for accused persons along with accused
persons.

IO is directed to file reply. Copy of this order be sent to IO/SHO through
concerned Naib for information and compliance.

At request of both the counsels, put up for 17.12.2020.

NITISH KUMAR Digitally signed by NITISH
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SHARMA Date: 2020.12.14 12:32:57
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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
14.12.2020